

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 738
TO BE ANSWERED ON 28.04.2016

LAND ACQUISITION

†738.SHRIMATI NEELAM SONKER:

Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) the details of the land acquired across the country during each of the last five years and the current year under the Land Acquisition Act/Ordinance, State/UT-wise;
- (b) the purpose for the acquirement of the land;
- (c) whether the land so acquired had been put to use for the purpose for which it was acquired;
- (d) if so, the details thereof; and
- (e) if not, the number of farmers to whom the acquired land was returned and the number of farmers whose land is still with the Government and the details of the land which had been used for the purposes other than those for which it had been acquired, State/UT-wise?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) to (e). Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Thus, a central and systemic record of land acquired in different states is not maintained by the Central Government.
